

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 21598/2024

(Arising out of impugned final judgment and order dated 30-10-2023 in WC No. 17510/2020 passed by the High Court Of Judicature At Allahabad)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS.Petitioner(s)

VERSUS

M/S NIRALA INFRATECH PRIVATE LIMITED & ANR. Respondent(s)

(IA No.132427/2024-CONDONATION OF DELAY IN FILING and IA No.132424/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.132425/2024-EXEMPTION FROM FILING O.T.)

WITH

Diary No(s). 26284/2024 (XI)

(IA No.132806/2024-CONDONATION OF DELAY IN FILING and IA No.132803/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.132804/2024-EXEMPTION FROM FILING O.T.)

Date : 08-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Ravindra Kumar, Sr. Adv.
Mr. Vipin Kumar Saxena, Adv.
Mr. Binay Kumar Das, AOR
Mrs. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saksena, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing a certified copy of the impugned judgment and exemption from filing official translation are allowed.

Delay condoned.

Leave granted.

To be heard along with Civil Appeal No.4712 of 2023.

Counter affidavit to be filed within four weeks. Rejoinder affidavit, if any, to be filed within three weeks thereafter.

There will be stay of the operation of the impugned order, pending disposal of these appeals.

Liberty is granted to the parties to move for fixing of an early date, if the pleading are complete.

(KAVITA PAHUJA)
AR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)